

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:3515
ANSWERED ON:19.03.2013
AGREEMENT FOR BROADCASTING IN DTH SERVICE
Singh Shri Ratan;Sinh Dr. Sanjay

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government has signed any agreement with the licence provider for broadcasting and incorporating in Direct to Home (DTH) services;
- (b) if so, the salient features of the said agreement;
- (c) whether the said agreement is likely to benefit the licence provider and cause loss of revenue to the Government;
- (d) if so, the reaction of the Government thereto; and
- (e) the corrective steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI)

(a) to (e): Ministry of Information and Broadcasting has granted licenses to six private Direct to Home (DTH) operators to provide DTH services in India under the DTH Guidelines. Agreements have been signed with these operators. Salient features of the agreement are included in the DTH Guidelines and the same is available on the Ministry's Website at www.mib.nic.in. As per clause 3.1 of the DTH Guidelines, the Licensee is required to pay an initial non-refundable entry fee of Rs.10 crores and an annual fee equivalent to 10% of its gross revenue every financial year. The amount of revenue accrued to the Government from the private DTH operators during the last four years is as under:

(Rs. in Crore)

One time entry Annual Fee paid by DTH operators.
fee paid by 2008-09 2009-10 2010-11 2011-12
the six DTH
Operators.

60.00 89.30 126.20 177.80 307.80